GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 3974 TO BE ANSWERED ON 04/04/2025

FAKE RECRUITMENT DRIVE BY NATIONAL RURAL DEVELOPMENT AND RECREATION MISSION

3974 SHRI MITHLESH KUMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the steps taken by the Ministry to prevent the recurrence of fraudulent recruitment processes in future as done by an organisation, National Rural Development andRecreation Mission;
- (b) the existing mechanism to verify the authenticity of those job advertisements that claim to be associated with Government;
- (c) whether Government is planning to impose stricter regulations to prevent unauthorized organizations from falsely claiming affiliation with Government; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a) to (d): All the recruitment against the regular posts of Group-'A' to 'C' in the Department of Rural Development is done through the respective Cadre Controlling Authorities, through the designated recruitment agency, such as Union Public Service Commission, Staff Selection Commission. Further, all the schemes of the Department of Rural Development are implemented through the State Governments/UTs; and field functionaries for implementation of such schemes are recruited by the respective State Governments.

The Department of Rural Development has recently come across a fake website of National Rural Development and Recreation Mission (NRDRM) impersonating Department's content and called applications from the candidates for recruitment to various post. Taking cognizance of the matter, Indian Cyber Crime Coordination Centre (I4C) under the Ministry of Home Affairs was requested to take down the fraudulent websites of NRDRM. The I4C removed all the related websites of the NRDRM from the Internet. A disclaimer was also published on the website of the Ministry about this fake organisation and General public were also cautioned through public notice against the fraudulent websites of NRDRM and its fake recruitment drive. Further, this Department has also lodged an FIR in this regard.

The Department has also, in order to ensure immediate action in such incidences, designated an officer in the Department as Nodal Officer under the Information Technology Act, 2000 (21 of 2000) and Information Technology (Guidelines for Intermediaries and Digital Media Ethics Code) Rules, 2021 for issuing notice to intermediaries in relation to any information which is prohibited under any law for the time being in force pertaining to this Department.
